

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1332/2024

In the matter of:

Kashmir Singh

....Applicant

Versus

State of H.P. and others

..... Respondents

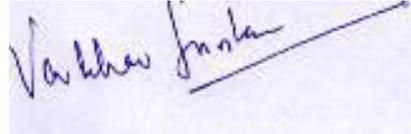
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Respondent No. 05  
HPSPCB.

Through Counsel



Vaibhav Srivastva  
(Advocate)

Dated: 26.09.2025.

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1332/2024

In the matter of:

Kashmir Singh

....Applicant

Versus

1. State of Himachal Pradesh through Principal Secretary, Environment Department, Government of Himachal Pradesh.
2. Director, Industries, Himachal Pradesh.
3. District Magistrate, Bilaspur, District Bilaspur, H.P.
4. Central Pollution Control Board through Member Secretary.
5. Himachal Pradesh Pollution Control Board through Member Secretary.
6. M/s. ACC Ltd., Gagal Cement Works, Post Office Barmana, District Bilaspur, Himachal Pradesh.

..... Respondents



**ADDITIONAL RESPONSE ON BEHALF OF  
RESPONDENT NO. 05 i.e. HPSPCB IN  
COMPLIANCE TO ORDER DATED  
18.07.2025.**

**Most Respectfully Showeth:**

1. That the present matter is pending adjudication before this Hon'ble Tribunal wherein, respondent no. 05 i.e. H.P. State Pollution Control Board (hereinafter referred to as the "HPSPCB" in short) has already filed response dated 11.04.2025, additional response dated 16.07.2025 and Status Report of the Joint Committee dated 17.07.2025 before the Hon'ble NGT and the same may be read as part and parcel of the present additional response of HPSPCB being filed in compliance to order dated 18.07.2025 of this Hon'ble Tribunal.

2. That the instant matter was last listed on 18.07.2025 before the Hon'ble NGT, wherein, following directions were passed qua HPSPCB:-

*"...3. In its reply respondent no.4-CPCB has mentioned that the amount of Rs. 20 lakh was deposited with CPCB vide receipt no. 25548 dated 23.06.2016 and CPCB vide letters dated 28.01.2025 and 29.04.2025 requested HPSPCB to submit a proposal for utilization of environmental*



*compensation deposited with both CPCB and HPSPCB.*

*4. In its reply respondent no.5, HPSPCB, has submitted that amount of Rs. 20 lakh was deposited with HPSPCB by the Project Proponent which was transferred by HPSPCB to the BDO, Sadar, Bilaspur for utilization as per the action plan/estimate of work prepared by the Gram Panchayat, Barmana, District Bilaspur and approved by HPSPCB vide letter dated 08.02.2017. BDO, Sadar returned an amount of Rs. 5 lakh which was deposited with CPCB in compliance of order dated 07.02.2017 passed in O.A. No. 279 of 2016 titled as Kumar Gaurav vs. Laureate Build Well Pvt. Ltd & ors. while amount of Rs. 15 lakhs was utilized as per the action plan as conveyed by letter dated 17.01.2025. Utilization certificates regarding utilization of amount of Rs. 5 lakh and amount of Rs.10 lakh respectively have been attached with the reply (pages 890 and 891 of the paper book) which were sent by BDO, Sadar, District Bilaspur to the Regional Officer, HPSPCB, Bilaspur but as per document at page no. 887 of the paper book shows that 100 solar lights were proposed to be installed by incurring an expenditure of Rs. 15 lakh and 02 handpumps were proposed to be installed by*



*incurring an expenditure of Rs. 5 lakh and dates of installation of the solar lights and the hand pumps have not been mentioned.*

*5. Respondents no. 4 and 5 are directed to file additional responses giving all requisite details regarding utilization of the above mentioned amounts... ”*

3. That in reference to the observations/directions at para-3 of the above-cited order of the Hon'ble NGT, it is submitted that as per records, the Environmental Compensation (EC) amount of Rupees 20 Lakhs was deposited by Project Proponent with the CPCB and Rupees 20 Lakhs was deposited with the HPSPCB. Thereafter, in compliance of order dated 07.02.2017 passed in O.A. No. 279 of 2016 titled as Kumar Gaurav vs. Laureate Build Well Pvt. Ltd & ors, the HPSPCB out of Rupees 20 Lakhs, deposited Rupees 05 Lakhs with CPCB vide DD No. 426959 dated 16.03.2017. Thus, the total amount that remained with the HPSPCB was Rupees 15 Lakhs and total amount that was deposited with CPCB became Rupees 25 Lakhs.

In response to letters/communications received from CPCB, the HPSPCB vide office letter dated 24.09.2025 has submitted its proposal for utilization of environmental compensation amounting to



Rupees 25 lakhs deposited with CPCB. Copy of letter dated 24.09.2025 is annexed as **Annexure-A**.

4. That in reference to the directions at para-4 of the above-cited order of the Hon'ble NGT, regarding the utilisation of remaining EC amount of Rs. 15 lakhs deposited with HPSPCB, it is submitted that the EC deposited with HPSPCB was transferred to the Block Development Officer (BDO), Sadar, Bilaspur, H.P. by HPSPCB on 08.02.2017 vide cheque no. 961703 and 961704 for utilization as per the action plan/estimate of work prepared by the Gram Panchayat, Barmana, District Bilaspur, H.P. for installation of the solar lights and the hand pumps.
5. That in this matter, HPSPCB vide letters dated 30.07.2025, 01.08.2025 and 25.08.2025 sought detailed report on utilisation of EC amount of Rs 15 Lakhs from Block Development Officer (BDO), Sadar, District Bilaspur, H.P. as directed by the Hon'ble NGT. (Copies of letters dated 30.07.2025, 01.08.2025 and 25.08.2025 are annexed as **Annexure-B collectively**). In response, a utilisation certificate has been submitted by Gram Panchayat, Barmana, Development Block Sadar, District Bilaspur, H.P. according to which as per the original proposal/utilisation plan 100 solar lights were proposed to be installed by incurring an expenditure



of Rs. 15 lakh and 02 handpumps were proposed to be installed by incurring an expenditure of Rs. 5 lakhs. However, later on Rupees 05 lakhs was returned to HPSPCB (which was then deposited by HPSPCB with CPCB on 16.03.2017, as submitted in preceding para-3). With the remaining 15 Lakhs Rupees, 76 Solar lights were installed by the Gram Panchayat on 22.08.2017 incurring expenditure of Rupees 10 Lakhs and 2 hand pumps were installed incurring expenditure of Rupees 05 Lakhs on 21.08.2018. (Copy of the utilisation certificate submitted by the Gram Panchayat is annexed as **Annexure-C**)

6. That the present additional response being filed on behalf of Respondent no. 05/HPSPCB in compliance to order dated 18.07.2025, may kindly be taken on record. The answering respondent i.e. HPSPCB shall abide by any further order or directions passed by Hon'ble NGT in this matter.

**Date: 26.09.2025**

  
**Respondent No. 05**  
**Regional Officer,**  
**HPSPCB, Bilaspur.**

## HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09  
Phone No. 0177-2673766, 2673020 FAX-0177-  
2673018

No. PCB/Consent/ OA. No. 157 of 2014 (ACC Barmana) /24-9995-96 Dated: 24/09/25

**To**

The Member Secretary (CPCB),  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**Subject:** Reference of Hon'ble NGT order dated 10.12.2015 in O.A. No. 157 of 2014 Sarv Shikshit Evam Brozgar Janhit Sangharsh Samiti Barmana versus State of Himachal Pradesh in the recent order dated 02.12.2024 and 17.04.2024 in OA. No. 1332 of 2024.

Sir,

Kindly refer to your letter No. **CM-13011/364/2024-LAW-HO-CPCB** dated **29.04.2025**, vide which HPSPCB has been asked to provide a proposal regarding the utilization of Environmental Compensation (EC) as per the directions of the Hon'ble NGT in O.A. No. 157/2014 and subsequent related orders.

In this context, it is informed that hon'ble NGT in OA No. 279/2016 titled as Kumar Gaurav Vs. Laureate Build Well Pvt. Ltd. & Ors. had passed an order that every State Board which have received environmental compensation amount, penalty or other charges shall remit/pay 25% amount to CPCB. Accordingly, 25% amount i.e. Rs. 5 Lacs was transferred to CPCB vide DD No. 426959 dated 16.03.2017 and remaining Rs. 15 Lacs were utilized by Block Development Officer, Sadar, District Bilaspur (Action Plan & UC is attached as **Annexure-I**).

Further, Regional Officer, Bilaspur has recommended a proposal received from the Divisional Forest Officer Bilaspur and Block Development Officer, Sadar which is as under.

Sr. No.	Name of Department	Proposal	Total Amount
1.	Divisional Forest Officer, Bilaspur	Sustainable water resource development to improve air quality and ecosystem health in the vicinity of ACC Cement Plant	Rs.15 Lacs
2.	Block Development Officer Sadar, Bilaspur	1. Only 08 No. Segregation Sheds @ Rs. 4 Lacs 2. Up-gradation of Root Zone in Village Nalag @	Rs. 9.92 Lacs (10 Lacs Approx.)

		Rs. 2.96 Lacs. 3. Up-gradation of Root Zone in Village Lagat @ Rs. 2.96 Lacs.	
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Therefore, the above mentioned proposal is hereby submitted to the Central Pollution Control Board for further consideration and necessary action in accordance with the Hon'ble NGT's directions (Copy of proposal is attached as **Annexure-II**).

This is for your kind information and further necessary action, please.

Yours faithfully,

Signed by  
Member, Secretary  
Parveen Chander Gupta  
Himachal Pradesh Pollution Control Board  
Date: 24-09-2025 11:39:29

Copy to:- The Legal Branch, HPPCB, 40 shikha for kind  
information and further necessary action please



**H.P. STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE III, SHIMLA-171 009

No.PCB (50-C) M/s ACC Unit-I -Bilaspur/2016- 3838-39

Dated: 28.05.16.

From: Member Secretary

To : ✓ The Environmental Engineer,  
Regional Office, HP State Pollution Control Board, Bilaspur,  
Distt. Bilaspur, H.P

**Subject Environmental Compensation in compliance to Hon'ble National Green Tribunal order of dated 10<sup>th</sup> December, 2015 in Original Application no. 157 of 2014**

This is in reference to letter No. GL/NGT/1605 dated 16<sup>th</sup> May, 2016 received from M/s ACC Limited, Gagal Cement Works, P.O Barmana, District Bilaspur, H.P alongwith cheque no. 240053 dated 12<sup>th</sup> May, 2016 amounting to ₹ 20,00,000/- only on the subject cited above (copy enclosed).

In this regard, you are directed to take necessary action as per Hon'ble National Green Tribunal order of dated 10<sup>th</sup> December, 2015 in Original Application no. 157 of 2014 and submit estimate of the work to be carried out in accordance to the order of Hon'ble National Green Tribunal (copy enclosed).

*F.R.*  
*Em. Secy*  
*JEE/DA.*

*(Signature)*  
27/5/16

(Vineet Kumar, IFS)  
Member Secretary  
HP State Pollution Control Board  
Ph.No. 0177-2673766

Copy forwarded to the Dy. Controller, Accounts Branch, HP State Pollution Control Board, Shimla alongwith original cheque no. 240053 dated 12<sup>th</sup> May, 2016 amounting to ₹ 20,00,000/- only submitted by M/s ACC Limited, Gagal Cement Works, P.O Barmana, District Bilaspur, H.P w.r.t Environmental Compensation in compliance to Hon'ble National Green Tribunal order of dated 10<sup>th</sup> December, 2015 in Original Application no. 157 of 2014 (copy enclosed) and you are also requested to send the receipt to the concerned unit.

*Spd/17 late the matter with ACC. as per order to court same could be forwarded.*

*(Signature)*  
2/6/16

(Vineet Kumar, IFS)  
Member Secretary  
HP State Pollution Control Board  
Ph.No. 0177-2673766

420  
02/6/16

*(Signature)*



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office, Near HPPWD Rest House-Dholra, Bilaspur

[www.hppcb.nic.in](http://www.hppcb.nic.in)

Phone No 01978-223550

No. PCB/BLP (M/S ACC Unit-I (Vol-IV) 2004-1438 Dated- 19.09.2016  
To

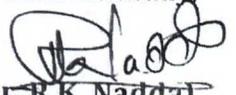
The Member Secretary,  
HP State Pollution Control Board,  
Phase-III, New Shimla- 9

**Subject: Original Application No. 279/2016 titled Kumar Gaurav Vs. Laureate Buildwell Pvt. Ltd. & Ors, pending before the Hon'ble NGT New Delhi-reg.**

Sir,

Kindly refer to your office letter No. HPPCB-Kumar Gaurav O.A. No. 279/16/-11589-98 dated 15.09.2016. In this connection the detailed estimate has been prepared by the President Gram Panchayat Barmana, Tehsil Sadar, Distt Bilaspur for restitution and restoration of environmental damage in those areas for which compensation has already been deposited with the State Pollution Control Board Shimla. This is in reference to your office letter No. PCB(50-C) M/s ACC unit-1 Bilaspur/ 2016-3838-39 dated 28.05.2016 for favour of information and necessary action please.

Yours faithfully,

  
(Dr. R.K. Nadda)  
Environmental Engineer  
HPSPCB Bilaspur

Encl'  
Copy of Estimate

o/c

  
17/9/16

**n Panchayat Barmana, Tehsil Sadar, Distt. Bilaspur (HP): Estimate of Work in  
Response to O.A. No. 279/ 2016.**

O.	Name of Work proposed	Qty.	Amount	Remarks
1	Providing & fixing Solar lights (From M/s North Pole Energy Baba Niwas, H/No. 20, Sector-6 Kosrian Distt. Bilaspur (HP). In Gram Panchayat Barmana, Tehsil & Distt. Bilaspur.	100 No.	100*15,000/= 15,00,000/-	In order to conserve energy, GP Barmana having 11 wards proposed to install 100 Solar lights. This will also help for free and safe movement of residents during night hours and when no light. This will further improve their health status.
2.	Providing & fixing water hand pumps in Gram Panchayat Barmana ( Through I&PH Department).	2 No.	2*2,50,000/- = Rs. 5,00,000/-	In present scenario, water borne diseases are common. The availability of water through hand pump will be helpful in reducing the water borne diseases, which will ultimately improve the hygiene of the area. This will give additional water to the public during Summer Season also.
<b>Total estimate</b>			<b>20,00,000/-</b>	


 Manjiv Nathani  
 19.9.2016  
 No. 20 Sector-6 (Bilaspur)



**H.P. STATE POLLUTION CONTROL BOARD**  
Near HP PWD Rest House - Dholra, Bilaspur (H.P.) - 174001  
PHONE NO. 01978223550

No. PCB BLP (4) ACC Ltd. Unit -1/Vol-IV/ 2004- 2459

dated 27.01.2017

To

The Member Secretary,

HP State Pollution Control Board,

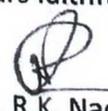
Shimla -9

**Sub: Original Application No. 279/ 2016 titled Kumar Gaurav Vs. Laureate buildwell Pvt. Ltd. & Ors, Pending before the Hon'ble NGT New Delhi-reg.**

Sir,

Kindly refer to the remarks passed during Video Conferencing held on 23-01-2017 about not spending of the amount deposited by ACACA Ltd. Barman. In this context it is informed that the detailed estimate as prepared and received from Gram Panchayat Barmana has already been submitted to your good office vide this office letter NO. PCB BLP (4) ACC Ltd. Unit-1/2004-1438 date 19-09-2016. The amount as has been told deposited in your office, The approval for the same from competent authority is still awaited from your end same may kindly be conveyed so that amount could be handed over to B.D.O. Sadar Bilaspur, for further execution of the work as per estimate already sent to your office vide above referred letter please.

Yours faithfully,

  
Dr. R.K. Nadda,  
HPSPCB, Bilaspur

dlc

27/1/17

# H.P. STATE POLLUTION CONTROL BOARD

NEAR HPPWD REST HOUSE DHOLRA -BILASPUR H.P.-174001 PHONE NO. \_\_\_\_\_  
01978223550

No PCB/ BLP/ (4) M/s ACC Ltd. Unit-1/ Vol-IV/2004-2647 - 49 Dated: 17/02/17

To

The Block Development Officer, Bilaspur,  
Tehsil Sadar, Distt. Bilaspur (HP).

**Subject:- Regarding - Returning 25% of the amount submitted by the State Board.**

Sir,

In continuation to this office letter No. PCB/BLP/Court Case/ Vol-X/17-2643-45 dated 15/02/2017, on the subject cited above. In this connection, the amount deposited by this office vide letter No. PCB/BLP (4) M/s ACC Ltd/Unit-I/Vol-IV/2004-2602-03 dated 08.02.2017 to this effect. The copy of order of Hon'ble Court National Green Tribunal is also enclosed to take immediate action in order to avoid any further complications. You are requested to return the 25% amount of the total amount deposited by the Board at your earliest as per directions of the National Green Tribunal a copy of the same is enclosed herewith for your ready reference to return the 25 % amount of the amount deposited by the Board at your earliest.

Encl. Copy of order

Yours faithfully,

(Dr. R.K. Nadda)

Environmental Engineer,  
HPSPCB, Bilaspur

Copy forwarded to:-

1. The Block Development Officer, Block -Mandi, Tehsil Sadar, Distt. Mandi HP. for favour of kind information w.r.t. letter No-PCB/BLP/Court Case/Vol-X/17-2643-45 dated 15.02. 2017, vide which this office has requested to return 25% of the amount of the Environmental Compensation/ penalty. imposed by the Hon'ble National Green Tribunal back to the State Pollution Control Board as submitted vide letter No-2301-02 dated 09.01.2017. The copy of the Order of Hon'ble National Green Tribunal is enclosed herewith for taking further necessary action in the matter accordingly.
2. The Member Secretary, HP State Pollution Control Board Shimla for favour of information w.r.t. letter No. PCB/BLP/Court Case/Vil-X/2017-2643-45 dated 15.02.2017.

(Dr. R.K. Nadda)

Environmental Engineer,  
HPSPCB, Bilaspur

leg  
Received  
17/2/17

Dr. R.K. Nadda  
17/2/17

**MOST URGENT  
NGT MATTER  
PERSONAL ATTENTION**

**H.P. STATE POLLUTION CONTROL BOARD  
HIM PARIVESH, PHASE-III  
NEW SHIMLA-171009**

HPSPCB Head Office/Loose file/PCB/CTWO/-2016-17-

21441-43

Dated:- 15-02-17

To

The Block Development Officer, Bilaspur,  
Tehsil Sadar, Distt. Bilaspur H.P.

Subject: -

Regarding OA No. 24/2011 and 279/2016 titled Samir Mehta Vs Union of India & ors. and Kumar Gaurav Vs. Laureate Buildwell Pvt Ltd & Ors. pending before the Hon'ble NGT New Delhi -reg.

Sir,

This is with reference to letter No.PCB/BPL/ (4) M/s ACC Ltd. Unit -I/ Vol-IV /2004-2602-03 dated 08-02-2017 of HPSPCB, Regional Office, Bilaspur, on the subject cited above.

As per latest orders passed by Principal Bench of Hon'ble NGT at Delhi vide order dated 08-02-2017 (Copy enclosed) in which it has been decided that every State Board which has received environmental compensation amount, penalty or any other charges shall remit/pay 25% amount to Central Pollution Control Board, New Delhi.

Therefore, you are requested to remit Rs. 5 lakhs immediately to Central Pollution Control Board, New Delhi under intimation to this office so that orders of Hon'ble NGT could be complied with.

**Member Secretary  
HP State Pollution Control Board, Shimla**

Cc:- Copy forward to the following for information please.

1. Env. Engineer, HPSPCB, Regional Office, Bilaspur.
2. The Law Officer, HPSPCB, Head Office, Shimla, H.P.

H.P. State Pollution Control Board  
Sairy No. 19779  
Date 22/2/17

Member Secretary



**H.P. STATE POLLUTION CONTROL BOARD**  
NEAR HPPWD REST HOUSE DHOLRA -BILASPUR H.P.-174001  
PHONE NO. 01978223550

No PCB/BLP (4) Vol-II/Salary /06- 2701

Dated 27/02/17

To

The Member Secretary,  
H.P State Pollution Control Board,  
Him Parivesh, Distt. Shimla (H.P).

Subject: **Original Application No. 279/2016 titled Kumar Gaurav Vs. Laureate Build well Pvt. Ltd. & others pending before the Hon'ble NGT New Delhi-reg.**

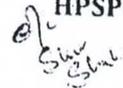
Sir,

This is with reference to your letter No. HPSPCB Head Office/ loose file/PCB/CTWO/-2016-17-21441-43 dt. 15.02.2016 addressed to Block Development Officer Sadar Distt. Bilaspur and the copy endorsed to this office on the subject cited above. In this regard, it is to bring to your kind notice that BDO Sadar has transferred Rs. 5 Lac online to our office expenditure account. The received amount from BDO office has been transferred online to your office A/c No. 55069386859 on dated 27.02.2017.

Submitted for kind information and further necessary action please.

Yours faithfully,

  
27/2/17  
Environmental Engineer,  
HPSPCB Bilaspur



No. SB/Acctt / .2024-25- 29909  
 Office of the Assistant Commissioner(Dev)  
 Cum- Block Dev. Officer  
 Dev. Block Sadar, Distt. Bilaspur.

To,

✓ The Regional Officer,  
 HPSPCB Regional Office  
 Bilaspur Distt. Bilaspur HP

Dated Sadar the 17/01/ 2025

Subject: Order dated 02.12.2024 passed in O.A No. 1332/2024 titled Kashmir Singh V/S State of Himachal Pradesh by Hon'ble NGT, New Delhi.

In compliance to your office letter No. PCB/RO/BLP(167) OA No. 1332/2024/-2302 dated 16/01/2025 on the subject above.

In this connection it is submitted that the utilisation certificate of restoration work in vill Baramana under deposit head has been enclosed with this letter for information and necessary action please.

Yours Faithfully

*Barbala*  
 Assistant Commissioner(Dev)  
 Cum Block Dev Officer  
 Dev. Block Sadar Bilaspur (H.P)

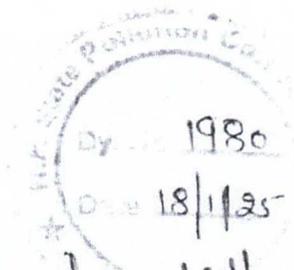
F.R.  
~~R.O.~~  
 17/1/25

*Mr. take on record and intimate no, accordingly.*

*JS/OA*  
 18/01

*JS/OA*

*Please email to Council & legal cell*



*Plsct* *Chet* *Re*

## Utilization / Completion Certificate

1. Name of GP.: ..... Barmana .....
2. Name of work: ..... Installation of 2 Nos. hand pump.  
..... In G.P. Barmana .....
3. Head: ..... Deposit Head .....
4. Sanction year: ..... 2017-18 .....
5. Sanction Amount : ..... 5,00,000/- .....
6. Utilized Amount : ..... 5,00,000/- .....
7. Scheme Code : ..... — .....
8. Completion dt. .... 21/7/18 .....

Certified that the work has been completed vide M.B. Number.....8304.....Page No. 68 to 70.....& entered on work register page No.....165.....

T.A./J.E

**Junior Engineer**  
Block Sadar  
**Dist. Block Sadar**  
(Bilaspur, H.P.)  
**Bilaspur (H.P.)**

*Kishore*  
**Assistant Commissioner**  
AC cum Block Dev. Officer  
(Development) - Com.  
Block Sadar  
BDSK Development Officer  
Dist. Bilaspur (H.P.)

## Utilization / Completion Certificate

1. Name of GP.: ..... Barmana .....
2. Name of work: ..... Providing and fixing solar light  
..... ward NO-11 G.P. Barmana .....
3. Head: ..... Deposit head .....
4. Sanction year: ..... 2017-18 .....
5. Sanction Amount : ..... 10,00,000/- .....
6. Utilized Amount : ..... 10,00,000/- .....
7. Scheme Code : ..... — .....
8. Completion dt. .... 22/8/2017 .....

Certified that the work has been completed vide M.B. Number.....Page No. ....& entered on work register page No...164.....

  
**Jitendra Engineer**  
 Dev. Block Sadar  
 Distt. (Bilaspur) H. P.)

*Subb*  
**Assistant Commissioner**  
 (Development) - Cum -  
 Block Development Officer  
 Dev. Block Sadar  
 Sadar, Bilaspur (H.P.)  
 Distt. (Bilaspur H. P.)



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt. Bilaspur (Himachal Pradesh)-174001

[pcbobilaspur2@gmail.com](mailto:pcbobilaspur2@gmail.com) <http://hppcb.nic.in/>

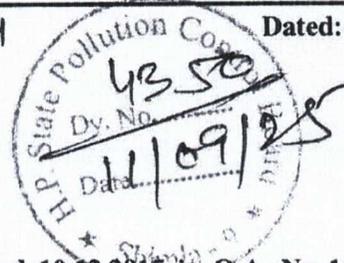


No. PCB/RO/BLP/(167) OA No. 1332/2024-1221-24

Dated: -08/09/25

To

The Member Secretary,  
H.P. State Pollution Control Board,  
New Shimla-171009.



Subject:

Reference of Hon'ble NGT order dated 10.12.2015 in O.A. No 157 of 2014 Sarv Shikshit Evam Berozgar Janhit Sangharsh samiti Barmana versus State of Himachal Pradesh in the recent order dated 2.12.2024 and 17.04.2025 in O.A. No 1332 of 2024.

Sir,

This is in reference to HPPCB Head Office letter No. PCB/Consent/O.A. No. 157 of 2014 (ACC Barmana)/24-8778 dated 02.09.2025 on the subject cited above. In this regard, it is submitted that this office vide letter No. PCB/RO/BLP/(167) OA No. 1332/2024-938-41 dated 29.07.2025 has submitted proposals received from Divisional Forest Officer Bilaspur and Block Development Officer Sadar for utilization of amount Rs. 25 Lacs deposited with CPCB.

The proposals submitted by Divisional Forest Officer Bilaspur and Block Development Officer Sadar recommended are as under:

Sr. No.	Name of Department	Proposal	Total Amount
1	Divisional Forest Officer Bilaspur	Sustainable water resource development to improve air quality and ecosystem health in the vicinity of ACC Cement Plant	₹ 15 Lacs
2	Block Development Officer Sadar Bilaspur	1. Only 08 No's Segregation Sheds @ ₹ 4 Lacs 2. Upgradation of Root Zone in Vill. Nalag @ ₹ 2.96 Lacs 3. Upgradation of Root Zone in Vill. Lagat @ ₹ 2.96 Lacs	₹ 9.92 Lacs ≈ ₹ 10 Lacs

The aforementioned proposal has already been apprised to Dr. Narender Sharma, RD CPCB Chandigarh vide this office vide letter No. PCB/RO/BLP/(167) OA No. 1332/2024-1156-59 dated 30.08.2025. The copy of letter is enclosed as **Annexure-1**.

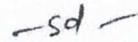
Furthermore, the proposal submitted by Divisional Forest Officer Bilaspur amounting to ₹ 15 Lacs to be utilized for sustainable water resource development to improve air quality and ecosystem health in the vicinity of ACC Cement Plant is recommended for consideration. The proposal includes afforestation programs, water harvesting structures, contour trenches, brush wood check dams and vegetative bunds which will help in reducing air pollution and enhancing air quality by offering vegetative barriers/buffers, trapping dust particles, improving air purification capacity and pollutants and rejuvenation of springs, water bodies and retaining soil moisture.

Block Development Officer Sadar Bilaspur has submitted a proposal collected from Gram Panchayat Barmana amounting to ₹ 19.18 Lacs. On perusal of proposal, only proposals at Sr. No. 1, 2 & 3 are recommended for consideration. The proposal at Sr. No. 1 i.e. Segregation sheds @ 08 No's to be provided in Gram Panchayat Barmana so that the local community shall collect their solid dry waste in these segregation sheds. The collected waste shall be disposed off through kiln of cement plant. In addition to this, the proposals at Sr. no. 2 & 3 are regarding upgradation of root zone technology which is to be used for treatment of domestic waste water in surrounding areas of ACC Cement Plant which help in reuse of treated water in surrounding agricultural fields and further to retain moisture in the vicinity of the area.

This is submitted for kind information and further necessary action, please.

Yours faithfully,

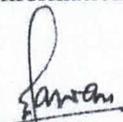
Encl: As above



Regional Officer  
HPSPCB Regional Office Bilaspur

Copy forwarded to:

1. Dr. Narender Sharma, Scientist-F, RD, CPCB Chandigarh for information, please.
2. The In-Charge, Consent Branch, HP State Pollution Control Board Shimla for information and further necessary action, please.
3. The In-Charge, Law Branch, HP State Pollution Control Board Shimla for information, please.



Regional Officer  
HPSPCB Regional Office Bilaspur



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt. Bilaspur (Himachal Pradesh)-174001  
✉ [pcbobilaspur2@gmail.com](mailto:pcbobilaspur2@gmail.com) 🌐 <http://hpspcb.nic.in/>



No. PCB/RO/BLP/(167) OA No. 1332/2024/- 1456-59

Dated-30/08/2025

To

✓ Dr. Narender Sharma,  
Scientist 'F', CPCB RD, Chandigarh.

**Subject:** Order dated 18.07.2025 passed by Hon'ble NGT in O.A. No. 1332/2024 titled **Kashmir Singh V/s State of Himachal Pradesh**: Reference of Hon'ble NGT order dated 10.12.2015 in O.A. No. 157 of 2014 Sarv Shikshit Evam Brozgar Janhit Sangharsh Samiti Barmana versus State of Himachal Pradesh in the recent order dated 02.12.2024 and 17.04.2024 in OA no. 1332 of 2024.

Sir,

Whereas, CPCB has sought proposal for Utilization of Rs. 20 Lacs deposited with them from HPSPCB. In this regard, it is submitted that CPCB has total Rs. 25 Lacs deposited with them after the repayment of 25% amount i.e. Rs. 5 Lacs to CPCB as per orders of Hon'ble NGT in OA No. 279/2016 titled as Kumar Gaurav Vs. Laureate Build Well Pvt. Ltd & Ors order dated 07.02.2017.

Whereas, this office vide letter No. PCB/RO/BLP/(167) OA No. 1332/2024-686-88 dated 11.07.2025 and letter No. PCB/RO/BLP/(167) OA No. 1332/2024-705-07 dated 14.07.2025 has sought proposals from Divisional Forest Officer Bilaspur, Distt. Bilaspur and Block Development Officer Sadar, Distt. Bilaspur respectively for utilization of said EC amount to Rs. 25 Lacs in surrounding areas of ACC Cement Plant which helps in improving the air quality of the area and for the development of sustainable ecosystem.

In response to aforementioned letters, Divisional Forest Officer Bilaspur and Block Development Officer Sadar has submitted their proposals for utilization of said amount which are enclosed as **Annexure-1** and **Annexure-2** respectively.

In this regard, you are requested to kindly peruse the proposals submitted by Divisional Forest Officer Bilaspur and Block Development Officer Sadar for the utilization of Rs. 25 Lacs deposited with CPCB so that further course of action and proposal could be submitted to CPCB well within time.

Encl: As above

Yours faithfully,

*[Signature]*  
Regional Officer

HPSPCB Regional Office Bilaspur

☎ 01978-223550

Copy forwarded to:

1. The Member Secretary, HP State Pollution Control Board Shimla for information, please,

2. The In-charge Consent Branch, HP State Pollution Control Board Shimla for information, please.
3. The In-charge Law Branch, HP State Pollution Control Board Shimla for information, please.

—sd—

**Regional Officer**  
**HPSPCB Regional Office Bilaspur**  
**☎ 01978-223550**

**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No.PCB (Legal Div.) OA No. 1332/2024-  
To

6618-19

Dated:- 30/07/25

The Regional Officer,  
HPSPCB, Bilaspur,  
District Bilaspur, H.P.

**Subject: Order dated 18.07.2025 passed by Hon'ble NGT in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh.**

Memo:

Please find enclosed herewith copy of order dated 18.07.2025 passed by Hon'ble NGT in the above-cited matter, wherein, following directions have been passed qua HPSPCB:-

*"...3. In its reply respondent no.4-CPCB has mentioned that the amount of Rs. 20 lakh was deposited with CPCB vide receipt no. 25548 dated 23.06.2016 and CPCB vide letters dated 28.01.2025 and 29.04.2025 requested HPSPCB to submit a proposal for utilization of environmental compensation deposited with both CPCB and HPSPCB.*

*4.....Utilization certificates regarding utilization of amount of Rs. 5 lakh and amount of Rs.10 lakh respectively have been attached with the reply (pages 890 and 891 of the paper book) which were sent by BDO, Sadar, District Bilaspur to the Regional Officer, HPSPCB, Bilaspur but as per document at page no. 887 of the paper book shows that 100 solar lights were proposed to be installed by incurring an expenditure of Rs. 15 lakh and 02 handpumps were proposed to be installed by incurring an expenditure of Rs. 5 lakh and dates of installation of the solar lights and the hand pumps have not been mentioned.*

*5. Respondents no. 4 and 5 are directed to file additional responses giving all requisite details regarding utilization of the above mentioned amounts...*

*8. Additional responses may be filed by respondents no. 4, 5 and 6 within two months..."*

In this connection, you are directed to submit proposal/Action Plan for utilisation of amount deposited with CPCB to this office, so that the same may be finalised and submitted to CPCB. You are further directed to obtain a detailed report on utilisation of Rs 15 Lakhs from

BDO, Sadar, District Bilaspur, as directed by Hon'ble NGT. The report be submitted to this office by 1<sup>st</sup> of September, 2025, so that the additional response may be filed in NGT well within time.

(Encl: As above)

Signed by

Anil Joshi

Date: 29-07-2025 12:48:27

**Anil Joshi, (IFS)**  
**Member Secretary,**  
**HPSPCB, Shimla.**

o/c

**Copy to:** The Environmental Engineer, Incharge, Consent Branch, HPSPCB, Head Office, Shimla: He is directed to take action on CPCB's letters dated 28.01.2025 and 29.04.2025 and shall examine the proposal/Action Plan to be submitted by RO Bilaspur and submit the same to CPCB after approval.

-sd-

**Anil Joshi, (IFS)**  
**Member Secretary,**  
**HPSPCB, Shimla.**

o/c



# H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt. Bilaspur (Himachal Pradesh)-174001  
✉ [pebrobilaspur2@gmail.com](mailto:pebrobilaspur2@gmail.com) 🌐 <http://hppeb.nic.in/>



No. PCB/RO/BLP/(167) OA No. 1332/2024/- 08

Dated-01/08/25

To

The Block Development Officer,  
Sadar, Distt. Bilaspur (HP)

**Subject:** Order dated 18.07.2025 passed by Hon'ble NGT in O.A. No. 1332/2024 titled Kashmir Singh V/s State of Himachal Pradesh.

Madam,

This is in reference to your office letter No. SB/Acctt/2024-25-29909 dated 17.01.2025 vide which utilization certificates amounting Rs. 15 Lacs of restoration work in Vill. Barmana were submitted in this office wherein Rs. 5 Lacs was utilized for installation of 02 no's of Handpumps and Rs. 10 Lacs was utilized for providing and fixing solar lights in Ward No. 11, Gram Panchayat Barmana.

Whereas Hon'ble NGT in its order dated 18.07.2025 in O.A No. 1332/2024, titled as Kashmir Singh V/s State of HP has issued following directions:

*"...4. In its reply respondent no.5, HPSPCB, has submitted that amount of Rs. 20 lakh was deposited with HPSPCB by the Project Proponent which was transferred by HPSPCB to the BDO, Sadar, Bilaspur for utilization as per the action plan/estimate of work prepared by the Gram Panchayat, Barmana, District Bilaspur and approved by HPSPCB vide letter dated 08.02.2017. BDO, Sadar returned an amount of Rs. 5 lakh which was deposited with CPCB in compliance of order dated 07.02.2017 passed in O.A. No. 279 of 2016 titled as Kumar Gaurav vs. Laureate Build Well Pvt. Ltd & ors. while amount of Rs. 15 lakhs was utilized as per the action plan as conveyed by letter dated 17.01.2025. Utilization certificates regarding utilization of amount of Rs. 5 lakh and amount of Rs. 10 lakh respectively have been attached with the reply (pages 890 and 891 of the paper book) which were sent by BDO, Sagar, District Bilaspur to the Regional Officer, HPSPCB, Bilaspur but as per document at page no. 887 of the paper book shows that 100 solar lights were proposed to be installed by incurring an expenditure of Rs. 15 lakh and 02 handpumps were proposed to be installed by incurring an expenditure of Rs. 5 lakh and dates of installation of the solar lights and the handpumps have not been mentioned.*

Urgent /NGT Matter

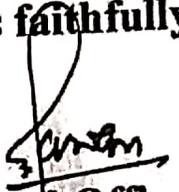
*5. Respondents no. 4 and 5 are directed to file additional responses giving all requisite details regarding utilization of the above-mentioned amounts..."*

In this regard, you are requested to comply to the orders of the Hon'ble NGT and submit the compliance report of aforementioned orders as sought by Hon'ble NGT to this office within 07 days positively, please.

**Treat It As Most Urgent.**

**Encl: As above**

**Yours faithfully,**

  
**Regional Officer**

**HPSPCB Regional Office Bilaspur**

 ** 01978-223550**



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt. Bilaspur (Himachal Pradesh)-174001  
✉ [pcbobilaspur2@gmail.com](mailto:pcbobilaspur2@gmail.com) 🌐 <http://hppcb.nic.in/>



No. PCB/RO/BLP/(167) OA No. 1332/2024/- 1114

Dated- 25/8/25

To

The Block Development Officer,  
Sadar, Distt. Bilaspur (HP)

**Subject:** Order dated 18.07.2025 passed by Hon'ble NGT in O.A. No. 1332/2024 titled Kashmir Singh V/s State of Himachal Pradesh.

Madam,

This is in reference to this office letter No. PCB/RO/BLP/(167) OA No. 1332/2024/-981 dated 01.08.2025 vide which you were requested to comply to the orders of the Hon'ble NGT and submit the compliance report of orders as sought by Hon'ble NGT to this office within 07 days, however, no report has been received from you in this office till date. The copy of letter is enclosed as **Annexure-A**.

In this regard, you are again requested to comply to the orders of the Hon'ble NGT w.r.t. utilization of amounting to Rs. 15 Lacs as per proposal and submit the complete compliance report of aforementioned orders as sought by Hon'ble NGT to this office within 07 days positively, please.

It is also intimated that the next date of hearing is on 27.09.2025 and the reply is to be filed in Hon'ble NGT in this regard before next date of hearing.

**Treat It As Most Urgent.**

Encl: Annexure-A

Yours faithfully,

*[Signature]*  
Regional Officer

HPSPCB Regional Office Bilaspur

*[Signature]* ☎ 01978-223550

सहायक आयुक्त (विकास) एवं खंड विकास अधिकारी जी,

विभाग खण्ड मंदर जिला विलासपुर।

विषय - प्रदूषण विभाग द्वारा जारी धनराशी का उपयोगिता प्रमाण पत्र देने बारे।

महोदया,

उपरोक्त विषय पर प्रदूषण विभाग द्वारा ग्राम पंचायत को मुब्लिसा 20 लाख रु स्वीकृत हुए थे जिसमे से 15 लाख रु की 100 सोलर लाइट लगनी थी और 5 लाख रु के दो हैण्ड पंप लगने थे। इस राशी में से 5 लाख रु की राशी प्रदूषण विभाग को वापिस कर दी है तथा 10 लाख रु की राशी में से 76 सोलर लाइट ग्राम पंचायत द्वारा दिनांक 22/08/2017 को पंचायत के विभिन्न स्थानों पर लगा दी गयी है और मुब्लिसा 5 लाख रु से दो हैण्ड पंप ( 1. पंचायत घर के पास 2. भटेड उपरली में लिखू राम इत्यादि के पास ) दिनांक 21/08/2018 को लगा दिए गये है।

भवदीय

पंचायत प्रधान / पंचायत सचिव ग्राम पंचायत बरमाना  
~~सचिव~~ पंचायत बरमाना  
 विकास खण्ड कायलिय मंदर जिला विलासपुर।  
 जिला विलासपुर विकास विभाग  
 जिला विलासपुर (हि.प्र.)